

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No. 168 of 2014 &
IA No. 280 of 2014**

Dated : 11th August, 2014

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

In the matter of:

PTC India Ltd.

....Appellant(s)

Versus

**Uttarakhand Electricity Regulatory Commission
& Ors.**

...Respondent(s)

Counsel for the Appellant (s):

Mr. Amit Kapur
Mr. Apoorva Misra
Ms. Rimali Batra

Counsel for the Respondent(s):

Mr. Buddy A. Ranganadhan
Mr. Raunak Jain for UERC
Mr. Anand K. Ganesan for R.4
Mr. Tarun Johri for R.2

ORDER

Mr. Buddy A. Ranganadhan, the learned counsel undertakes to file Vakalatnama on behalf of the State Commission and seeks some time to file the reply. The learned counsel for the Respondent no.2 seeks some time to file the reply. Accordingly, they are directed to file the same on or before 08.09.2014 after serving copy on the other side.

Post the matter on **17.09.2014.**

**(Rakesh Nath)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**

ts/kt